



2026:AHC:127349

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 18898 of 2026

Deepak

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vivek Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 46

HON'BLE GARIMA PRASHAD, J.

1. In compliance with the order dated 01.06.2026 passed by this Court, learned counsel for the applicant has filed a supplementary affidavit, which is taken on record. In paragraph 4 of the said affidavit, it has been stated that the applicant has been granted bail by the court below on 06.06.2026 in Case Crime No. 151 of 2026. It is further stated that, apart from the aforesaid case, the applicant has no criminal history.

2. Heard learned counsel for the applicant and learned A.G.A. for the State.

3. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicants with a prayer to release him on bail in Case Crime No. 149 of 2026 under Sections 191(2), 191(3), 190, 109, 115(2), 351(2), 352, 324(5) BNS and section 7 Criminal Law (Amendment) Act, registered at Police Station Phase-III, District Gautam Budh Nagar during pendency of the trial.

4. It has been argued by learned counsel for the applicant that the applicant has been falsely implicated in this case and has been languishing in jail since 18.04.2026. It is further submitted that the applicant is not named in the FIR and no specific role has been assigned to him. It is further submitted that, as per the FIR, two named and 300–400 unknown persons allegedly entered the premises of the first informant and indulged in pelting stones and bricks and also assaulted the employees with hard and blunt objects, as a result of which some employees of the first informant received injuries. It is also submitted that the applicant undertakes that he will not misuse the liberty, if

granted. It has also been pointed out that, in view of the heavy pendency of cases in the Court, there is no likelihood of any early conclusion of the trial.

5. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant.

6. No specific role has been assigned to the applicant and he is not named in the FIR as per which, two named and 300-400 unknown persons are said to have entered into the premises of the first informant and indulged in vandalization and caused injuries to the employees of the first informant.

7. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is ALLOWED.

8. Let the applicant **Deepak** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions:-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any unnecessary adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through counsel.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will, in no way, be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Garima Prashad,J.)

June 15, 2026

Sachin Mishra